State Vs. Amit Tyagi & Anr.

U/S: 419/420/468/471/201 IPC & 467 IPC &

66C/66D IT Act r/w 34/120B IPC

PS: Crime Branch, New Delhi

12.07.2021

Present:

Sh. Nitish Kumar Ld. APP for the state through VC.

IO Inspector Vijay Kumar Sanwal with case file.

Accused Andrew, S/o Benjamin produced from 4 days PC.

Sh. N.K. Rathi and Sh. Suraj Goliyan, Ld. Counsel for the accused.

Vide order dated 08.07.2021 Ld. Duty MM had ordered for PC remand for the abovementioned accused for 4 days.

Today, an application seeking 10 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

No bail application moved y on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 10 day(s). Accused be produced on 22.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

State Vs. Amit Tyagi & Anr.

U/S: 419/420/468/471/201 IPC & 467 IPC &

66C/66D IT Act r/w 34/120B IPC

PS: Crime Branch, New Delhi

12.07.2021

Present:

Sh. Nitish Kumar Ld. APP for the state through VC.

IO Inspector Vijay Kumar Sanwal with case file.

Accused Faby Mathew, S/o T.C. Baby produced from 4 days PC.

Sh. N.K. Rathi and Sh. Suraj Goliyan, Ld. Counsel for the accused.

Vide order dated 08.07.2021 Ld. Duty MM had ordered for PC remand for the abovementioned accused for 4 days.

Today, an application seeking 10 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 10 day(s). Accused be produced on 22.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

FIR No: 121/21 dated 07.07.2021 State Vs. Amit Tyagi & Anr. U/S: 419/420/468/471/201 IPC & 467 IPC & 66C/66D IT Act r/w 34/120B IPC PS: Crime Branch, New Delhi

12.07.2021

Present:

Sh. Nitish Kumar Ld. APP for the state through VC.

IO Inspector Vijay Kumar Sanwal with case file.

Accused Yash Puri, S/o Sh. Vinay Puri, produced from 4 days PC.

Sh. N.K. Rathi and Sh. Suraj Goliyan, Ld. Counsel for the accused.

Vide order dated 08.07.2021 Ld. Duty MM had ordered for PC remand for the abovementioned accused for 4 days.

Today, an application seeking 10 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 10 day(s). Accused be produced on 22.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

State Vs. Amit Tyagi & Anr.

U/S: 419/420/468/471/201 IPC & 467 IPC &

66C/66D IT Act r/w 34/120B IPC

PS: Crime Branch, New Delhi

12.07.2021

Present:

Sh. Nitish Kumar Ld. APP for the state through VC.

IO Inspector Vijay Kumar Sanwal with case file.

Accused Chandrahas Patel, S/o Sh. Bhola Patel, produced from 4 days PC.

Sh. N.K. Rathi and Sh. Suraj Goliyan, Ld. Counsel for the accused.

Vide order dated 08.07.2021 Ld. Duty MM had ordered for PC remand for the abovementioned accused for 4 days.

Today, an application seeking 10 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 10 day(s). Accused be produced on 22.07.202/1.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

State Vs. Amit Tyagi & Anr.

U/S: 419/420/468/471/201 IPC & 467 IPC &

66C/66D IT Act r/w 34/120B IPC

PS: Crime Branch, New Delhi

12.07.2021

Present:

Sh. Nitish Kumar Ld. APP for the state through VC.

IO Inspector Vijay Kumar Sanwal with case file.

Accused Amit Tyagi, S/o Sh. Sushil Tyagi, produced from 4 days PC.

Sh. N.K. Rathi and Sh. Suraj Goliyan, Ld. Counsel for the accused.

Vide order dated 08.07.2021 Ld. Duty MM had ordered for PC remand for the abovementioned accused for 4 days.

Today, an application seeking 10 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 10 day(s). Accused be produced on 22.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

State Vs. Amit Tyagi & Anr.

U/S: 419/420/468/471/201 IPC & 467 IPC &

66C/66D IT Act r/w 34/120B IPC

PS: Crime Branch, New Delhi

12.07.2021

Present:

Sh. Nitish Kumar Ld. APP for the state through VC.

IO Inspector Vijay Kumar Sanwal with case file.

Accused Aaran James @ Lavy, S/o Sh. Gladwin James, produced from 4 days PC.

Sh. N.K. Rathi and Sh. Suraj Goliyan, Ld. Counsel for the accused.

Vide order dated 08.07.2021 Ld. Duty MM had ordered for PC remand for the abovementioned accused for 4 days.

Today, an application seeking 10 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 10 day(s). Accused be produced on 22.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

State Vs. Amit Tyagi & Anr.

U/S: 419/420/468/471/201 IPC & 467 IPC &

66C/66D IT Act r/w 34/120B IPC

PS: Crime Branch, New Delhi

12.07.2021

Present:

Sh. Nitish Kumar Ld. APP for the state through VC.

IO Inspector Vijay Kumar Sanwal with case file.

Accused Narender Mishra, S/o Sh. Devender Mishra, produced from 4 days PC.

Sh. N.K. Rathi and Sh. Suraj Goliyan, Ld. Counsel for the accused.

Vide order dated 08.07.2021 Ld. Duty MM had ordered for PC remand for the abovementioned accused for 4 days.

Today, an application seeking 10 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 10 day(s). Accused be produced on 22.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

State Vs. Amit Tyagi & Anr.

U/S: 419/420/468/471/201 IPC & 467 IPC &

66C/66D IT Act r/w 34/120B IPC

PS: Crime Branch, New Delhi

12.07.2021

Present:

Sh. Nitish Kumar Ld. APP for the state through VC.

IO Inspector Vijay Kumar Sanwal with case file.

Accused Pranav Shrivastav, S/o late Sh. Ravi Sinha, produced from 4 days PC.

Sh. N.K. Rathi and Sh. Suraj Goliyan, Ld. Counsel for the accused.

Vide order dated 08.07.2021 Ld. Duty MM had ordered for PC remand for the abovementioned accused for 4 days.

Today, an application seeking 10 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 10 day(s). Accused be produced on 22.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

FIR No: 770/21 dated 11.07.2021

U/S: 380/411/34 IPC

PS: Nihal Vihar

12.07.2021

Present:

Sh. Nitish Kumar Ld. APP for the state through VC.

IO HC Ramodh Singh with case file.

Accused Prakash S/o Sh. Satish, R/o B-371, Ambika Enclave, Nihal Vihar, Delhi produced after fresh arrest.

Sh. A.K. Sharma, Ld. Counsel for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

1 J- J- 2 [

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

Seema (mother) of accused has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). He will be produced on 25.07.2021.

Copy of the order be given dasti to the IO and counsel, as prayed for.

(CHARAN SALWAN)
Duty MM/WEST/DELHI
12.07.2021

Scanned by TapScanner

FIR No: 0045/21 dated 23.02.2021

U/S: 356/379/34 IPC

PS: Patel Nagar

12.07.2021

Present:

Sh. Nishant Kumar Ld. APP for the state.

IO SI Anil alongwith ASI Rajbir Singh PS Patel Nagar in person with case file.

Accused Rahul @ DK S/o Sh. Pardeep Kumar, R/o J-121, Punjabi Basti, Baljeet

Nagar, Delhi not produced from JC.

Ms. Poonam, Ld. LAC for the accused.

IO has moved an application seeking 2 day(s) PC remand of accused.

Heard. Perused.

Arguments made on behalf of LAC heard. LAC submits that PC should not be granted at this stage.

On perusal of the case file and considering the facts and circumstances of the case, no ground is made out for police custody at this stage of the accused. Accused be produced on date fixed i.e. 14.07.2021 as ordered by Ld. Duty MM dated 01.07.2021.

Application for PC is hereby dismissed.

Copy of this order be given dasti to IO, as per rules.

FIR No: 339/21 dated 02.05.2021

U/S: 379/420/120B IPC

PS: Nihal Vihar

12.07.2021

Present:

Sh. Nitish Kumar Ld. APP for the state.

ASI Malkhan Singh with case file.

Accused Om Prakash, S/o late Sh. Bijay Chaudhary produced after fresh arrest.

Sh. Naveen Kumar, Ld. Counsel for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified. No date of arrest is mentioned on the arrest memo. However, the date mentioned on medical is 11.07.2021. The IO submits that there was a mistake in non mentioning of the date. IO is directed to give explanation regarding this to the concerned court on 13.07.2021.

Basant Jaiswal relative has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file.

Accused is remanded to JC for 1 day. He will be produced before concerned court on

13.07.2021.

Copy of the order be given dasti to the IO and counsel, as prayed for.

(CHARAN SALWAN)
Duty MM/WEST/DELHI
12.07.2021

Richiaco Copy our

Paris Furger

FIR No: 60/21 Dated 05.03.2021

U/S: 356/379/34 IPC

PS: Patel Nagar

12.07.2021

Present:

Sh. Nishant Kumar Ld. APP for the state.

IO ASI Rajbir Singh PS Patel Nagar in person with case file.

Accused Rahul @ DK S/o Sh. Pardeep Kumar, R/o J-121, Punjabi Basti, Baljeet

Nagar, Delhi not produced from JC.

Ms. Poonam, Ld. LAC for the accused.

IO Rajbir Singh has moved an application seeking 2 day(s) PC remand of accused.

Heard. Perused.

On perusal of the case file and considering the facts and circumstances of the case, no ground is made out for police custody of the accused. Accused be produced on date fixed i.e. 14.07.2021 as ordered by Ld. Duty MM dated 01.07.2021.

Application for PC is hereby dismissed.

BSI AM 405/1 PS Patel Nose

Copy of this order be given dasti to IO, as per rules.

(CHARAN SALWAN)
Duty MM/WEST/DELHI
12.07.2021

Scanned by TapScanner

FIR No: 27/21 U/S: 356/379/34 IPC

PS: Patel Nagar

12.07.2021

Present:

Sh. Nishant Kumar Ld. APP for the state.

IO ASI Rajbir Singh PS Patel Nagar in person with case file.

Accused Rahul @ DK S/o Sh. Pardeep Kumar, R/o J-121, Punjabi Basti, Baljeet

Nagar, Delhi not produced from JC.

Ms. Poonam, Ld. LAC for the accused.

IO Rajbir Singh has moved an application seeking 2 day(s) PC remand of accused.

Heard. Perused.

IO perusal of the case file and considering the facts and circumstances of the case, no ground is made out for police custody of the accused. Accused be produced on date fixed i.e. 14.07.2021 as ordered by Ld. Duty MM dated 01.07.2021.

Application for PC is hereby dismissed.

Copy of this order be given dasti to IO, as per rules.

32 Dan 1 405 1 C 283 Dan 1 405 1 C 250 Ld Noga

(CHARAN SALWAN)
Duty MM/WEST/DELHI

12.07.2021

FIR No: 0112/21 Dated 19.04.2021

U/S: 356/379/34 IPC

PS: Patel Nagar

12.07.2021

Present:

Sh. Nishant Kumar Ld. APP for the state.

IO ASI Rajbir Singh PS Patel Nagar in person with case file.

Accused Rahul @ DK S/o Sh. Pardeep Kumar, R/o J-121, Punjabi Basti, Baljeet

Nagar, Delhi not produced from JC.

Ms. Poonam, Ld. LAC for the accused.

IO Rajbir Singh has moved an application seeking 2 day(s) PC remand of accused.

Heard. Perused.

On perusal of the case file and considering the facts and circumstances of the case, no ground is made out for police custody of the accused. Accused be produced on date fixed i.e. 14.07.2021 as ordered by Ld. Duty MM dated 01.07.2021.

Application for PC is hereby dismissed.

Copy of this order be given dasti to IO, as per rules.

308 And 405/1 p3 Potal 11/084

DD No.36 dated 06.07.2021

PS: Khayala

12.07.2021

Present:

None.

Vide order dated 12.07.2021, the present case was put up before the undersigned for passing appropriate order/further proceedings. However, no one appeared despite repeated calls.

In view of the above, put up for before concerned court on 13.07.2021.

FIR No: 765/21 dated 10.07.2021

U/S: 498A/304B/34 IPC

PS: Nihal Vihar

12.07.2021

Present:

Sh. Nitish Kumar Ld. APP for the state through VC.

IO SI Amit Nara with case file.

Accused Soni Devi, W/o Sh. Krishna Prasad, R/o A-94, Vikas Vihar, Chander

Vihar, Delhi produced after fresh arrest.

Sh. Rakesh Kumar, Ld. Counsel for the accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

Sudhir uncle has been informed about the arrest.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). He will be produced before concerned court/Duty MM on 25.07.2021.

Copy of the order be given dasti to the IO and counsel, as prayed/for.

Boler 1 3 and 5 Stanitus -12/1/21

Recieved 3 copies (CHARAN SALWAN, Duty MM/WEST/THC/DELHI 12.07.2021

Scanned by TapScanner

FIR No. 325/21 dated 22.06.2021

U/s 186/356/307 IPC

PS: Hari Nagar

Present:

Sh. Nishant Kumar Ld. APP for the state (through VC).

IO SI Krishan Singh with case file.

Sh. Jaidev Solanki, Ld. Counsel for accused alongwith accused Rohit Sharma (produced in muffled face), S/o Sh. Mahender Kumar Sharma R/o RZ-C-10, Street No.22, Sadh Nagar, Palam Colony, New Delhi in person.

Ms. Poonam, Ld. LAC.

Application for surrender is filed by the accused person. On the other hand, IO has moved an application for interrogation and to arrest the accused persons.

Since the accused person has surrendered today IO is granted 30 minutes time to interrogate the accused. The IO is at liberty to arrest the accused person if required.

(CHARAN SALWAN)

Duty MM/WEST/DELHI 12.07.2021

At 04.10 PM

Present:

As above.

IO has submitted that after interrogation he has formally arrested the accused. Mohit Kumar Sharma brother has been informed about the arrest. The IO has filed an application for 14 days of JC remand.

At this stage, no bail application is moved.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). He will be produced on 25.07.2021. Medical be conducted as per law.

Copy of the order be given dasti to the IO and counsel, as prayed for.

(CHARAN SALWAN)
Duty MM/WEST/DELHI

12.07.2021

SI Knish ar Sight pg H mugh 12/7/2

FIR No: 313/21 Dated 12.07.2021

U/S: 379/411 IPC

PS: Kirti Nagar

12.07.2021

Present:

Sh. Nishat Kumar, Ld. APP for the state.

IO ASI Naresh Kumar with case file.

Accused Shambhu S/o Sh. Vijay R/o A-366, Pandav Nagar, Patel Nagar, New Delhi produced after fresh arrest.

Sh. Ashish Mishra, Ld. Counsel for accused.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Heard. Record perused.

MLC, arrest memo and other documents perused. No fresh external injuries revealed by the MLC. Grounds of arrest found justified.

Ramesh friend has been informed about the arrest. IO submits that sister of accused had also come to the police station and information was also given to sister also.

No bail application moved by on behalf of accused person.

I have considered the contentions and gone through case file. Considering the facts and circumstances, this Court is of the view that the arrest and further detention is justified, on account of reasons mentioned in application.

Accused is remanded to JC for 14 day(s). He will be produced on 25.07.2021. Accused be now produced before concerned court/Duty MM on 25.07.2021.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)
Duty MM/WEST/DELHI

12.07.2021

m

Afr Nares 2 100

RS War War

FIR No: 426-20 Dated 03.11.2020

U/S: 457/380/411/120B IPC

PS: Kirti Nagar

12.07.2021

Present:

Sh. Nishant Kumar Ld. APP for the state (through VC).

IO ASI Surender alongwith SI Ashish with case file.

Sh. Sintu Kumar, Ld. Counsel for accused alongwith accused Inderpal, S/o Sh.

Basant Lal in person.

Ms. Poonam, Ld. LAC.

Application for surrender is filed by the accused person. On the other hand, IO has moved an application for interrogation and to arrest the accused persons.

Since the accused person has surrendered today IO is granted 20 minutes time to interrogate the accused. The IO is at liberty to arrest the accused person if required.

> (CHARAN SALWAN) Duty MM/WEST/DELHI 12.07.2021

At 02.45 PM

Present:

As above.

IO has submitted that after interrogation he has formally arrested the accused. Information of arrest of the accused has been given to Mala (wife of the accused).

The IO has filed an application for 3 days PC of accused, on the following grounds:

1. To recover case property.

At the stage, the counsel of the accused has objected the application for PC moved by the IO on the following grounds:-

- That the name of the accused is not mentioned in the FIR. 1.
- 2. That the co-accused has already been arrested.
- 3. That the co-accused who has been arrested has not mentioned the name of the accused person.
- 4. That the recovery has already been effected.

FIR No: 573/20 Dated 30.07.2020

U/S: 379 IPC PS: Moti Nagar

12.07.2021

Present:

Sh. Nishant Kumar Ld. APP for the state (through VC).

IO HC Dalveer Singh with case file.

Ms. Poonam, Ld. LAC.

Accused Girish DK, S/o Krishan Aapa produced through VC from Jail No.3,

Tihar Jail.

Accused has been formally arrested on 11.07.2021 from Jail No.3, Tihar Jail.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Permission for interrogation and formal arrest in the present FIR was granted by Ld. Duty MM on 11.07.2021. Accused has been produced through VC in furtherance of fresh arrest in the present FIR.

Heard. Perused.

Information of arrest was given to Sh. Krishan Aapa father of accused.

Prima facie the grounds are made out for the arrest of the accused. Considering that the investigation is at the initial stage accused be sent to JC till 25.07.2021. Accused be now produced before concerned Court/ Duty MM on 25.07.2021.

Copy of order be given dasti as prayed for.

(CHARAN/SALWAN) Duty MM/WEST/THC/DELHI

12.07.2021

COPY Received

Dalveer 705/W

E-FIR No: 09197/21 U/S: 379/411 IPC

PS: Paschim Vihar East

12.07.2021

Present:

Sh. Nishant Kumar, Ld. APP for the State (through VC).

IO ASI Rajbir Singh in person. LAC Ms. Poonam in person.

An application is moved by IO ASI Rajbir Singh requesting interrogation and formal arrest of accused Mobin @ Tunda S/o Saheed, R/o Village Badarfar PS Jafrabad, District Bulandshehar, UP, who is stated to be lodged in Tihar Jail in FIR No. 647/21 dated 17.06.2021 U/s 186/353/307 IPC & 25/54/59 Arms Act, PS Nihal Vihar.

It is submitted by the IO that the accused is involved in the present case and information of the same was received vide DD No. 120A dated 08.07.2021. The case property i.e. Motor Cycle is the subject of theft in the present FIR. The disclosure statement was recorded by SI Amit, PS Nihal Vihar, Delhi in FIR No. 647/21.

Heard. Perused.

ASS Rajhir Such PS. R-W East

The present application is allowed. IO is granted permission to interrogate the abovementioned accused person who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow the IO to interrogate the abovementioned accused person as per rules. If required after interrogation, the IO is at liberty to arrest the accused person as per law and produce him before the concerned court/Duty MM within 24 hours.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

12.07.2021

E-FIR No: 17491/21 dated 02.07.2021

U/S: 379/411 IPC

PS: Paschim Vihar East

12.07.2021

Present:

Sh. Nishant Kumar, Ld. APP for the State (through VC).

IO ASI Rajbir Singh in person. LAC Ms. Poonam in person.

An application is moved by IO ASI Rajbir Singh requesting interrogation and formal arrest of accused Abdul Rahish S/o Mohd. Rafeeq R/o C-6/28, Gali No.4, Chauhan Bangar, Seelampur, Delhi, who is stated to be lodged in Mandoli Jail in DD No.06A dated 10.05.2021, u/s 41.1D & 102 CrPC.

It is submitted by the IO that the accused is involved in the present case and information of the same was received vide DD No. 0053A dated 10.07.2021. The case property i.e. Maruti Breeza is the subject of theft in the present FIR. The disclosure statement was recorded by ASI Lalit Sirohi, PS AATS Shahdara, Delhi in DD No.06A.

Heard. Perused.

ASS Regiments ASS Regiments ASS N- V. Eust-) PS. N- V. Eust-)

The present application is allowed. IO is granted permission to interrogate the abovementioned accused person who is stated to be lodged in Mandoli Jail.

Jail Superintendent Mandoli Jail is directed to allow the IO to interrogate the abovementioned accused person as per rules. If required after interrogation, the IO is at liberty to arrest the accused person as per law and produce him before the concerned court/Duty MM within 24 hours.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

12.07.2021

FIR No: 318/21 Dated 24.05.2021

U/S: 392/394/34 IPC

PS: Nangloi

12.07.2021

Present:

Sh. Nishant Kumar Ld. APP for the state (through VC).

IO SI Sunil, D-5974 with case file.

Ms. Poonam, Ld. LAC.

soler copy secretion.

Accused Manish, S/o Kanhaiya Lal produced through VC from Tihar Jail No.8/9.

Accused has been formally arrested on 11.07.2021 from Tihar Jail No.8.

An application seeking 14 day(s) JC of accused has been filed by the IO along with the brief facts and reasons for arrest.

Permission for interrogation and formal arrest in the present FIR was granted by Ld. Duty MM on 11.07.2021. Accused has been produced through VC in furtherance of fresh arrest in the present FIR.

Prima facie the grounds are made out for the arrest of the accused. Considering that the investigation is at the initial stage accused be sent to JC till 25.07.2021. Accused be now produced before concerned Court/ Duty MM on 25.07.2021.

Copy of order be given dasti as prayed for.

E-FIR No: 00270//21 Dated 13.06.2021

U/S:379/411/34 IPC

PS: Khayala

12.07.2021

Present:

Sh. Nishant Kumar, Ld. APP for the state (through VC).

IO HC Harphool No. 1522/W with case file. Ms. Poonam, Ld. LAC for the accused.

IO prays that the accused Karan S/o Nagender Kumar, R/o B-33, Raghubir Nagar, Delhi, who is presently lodged in Tihar Jail be released as the case property could not be recovered.

Submissions heard. Record perused.

In view of the submissions made by the IO and grounds as stated in the application, application stands allowed.

Accused be released from the JC, if not required in any other case.

IO is at liberty to take appropriate steps in case any incriminating evidence is found against the accused.

Copy of this order be given dasti to the IO.

Copy of this order be sent to Jail Superintendent Tihar Jail.

(CHARAN \$ALWAN)

Duty MM/WEST/THC/DELHI

12.07.2021

Received two order

Copy the forphal An Isruelles

Ac Hamphal An Isruelles

ps why all

FIR No: 319/21 Dated 20.06.2021

U/S: 380/454

PS: Hari Naagar, Delhi

57.2021

Present:

Sh. Nishant Kumar, Ld. APP for the State (through VC).

ASI Naresh in person.

LAC Ms. Poonam in person.

An application is moved by ASI Naresh requesting interrogation and formal arrest of accused Shaikh Shahrukh, S/o Shaikh Ansar, R/o Jhuggie No.937, G-Block, Jahangirpuri, New Delhi who is stated to be lodged in Tihar Jail in FIR No. 313/21 u/s 380/454 IPC, PS Janakpuri Delhi,

It is submitted by the IO that the all the accused persons are in JC since 02.07.2021 in FIR No.313/21 PS Janakpuri, Delhi. It is submitted by the IO that the accused is involved in the present case. The disclosure statement was recorded by HC Shirpal in DD No. 08 dated 01.07.2021, u/s 41.1 (D) CrPC PS AATS, West Delhi. The IO prays for interrogation and formal arrest of the abovementioned accused person to find out the involvement of the co-accused in the present FIR.

Heard. Perused.

The present application is allowed. IO is granted permission to interrogate the abovementioned accused person who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow the IO to interrogate the abovementioned accused person as per rules. If required after interrogation, the IO is at liberty to arrest the accused person as per law and produce him before the concerned court/Duty'MM within 24 hours.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

12.07 2021

Rei neuresti.12
rei neuresti.12
re 7010
re 7010
Pr pre
De 12.9-200

FIR No: 36/21 Dated 05.02.2021

U/S:380/454 IPC

PS: Hari Nagar, Delhi

12.07.2021

Present:

Sh. Nishant Kumar, Ld. APP for the State (through VC).

ASI Niranjan Lal in person. LAC Ms. Poonam in person.

An application is moved by ASI Niranjan Lal requesting interrogation and formal arrest of accused Shaikh Shahrukh, S/o Shaikh Ansar, R/o Jhuggie No.937, G-Block, Jahangirpuri, New Delhi who is stated to be lodged in Tihar Jail in FIR No. 313/21 u/s 380/454 IPC, PS Janakpuri Delhi.

It is submitted by the IO that the all the accused persons are in JC since 02.07.2021 in FIR No.313/21 PS Janakpuri, Delhi. It is submitted by the IO that information regarding involvement of the abovementioned accused in the present case was received vide DD NO. 62A, the case property i.e. jewellery is in the custody of PS AATS, West, Delhi. The disclosure statement was recorded by HC Shirpal in DD No. 08 dated 01.07.2021, u/s 41.1 (D) CrPC PS AATS, West Delhi. The IO prays for interrogation and formal arrest of the abovementioned accused person.

Heard. Perused.

The present application is allowed. IO is granted permission to interrogate the abovementioned accused person who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow the IO to interrogate the abovementioned accused person as per rules. If required after interrogation, the IO is at liberty to arrest the accused person as per law and produce him before the concerned court/Duty MM within 24 hours.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

12.07.2021

Received No Hot 195421

FIR No: 36/21 Dated 05.02.2021

U/S:380/454 IPC

PS: Hari Nagar, Delhi

12.07.2021

Present:

Sh. Nishant Kumar, Ld. APP for the State (through VC).

ASI Niranjan Lal in person. LAC Ms. Poonam in person.

An application is moved by ASI Niranjan Lal requesting interrogation and formal arrest of accused Irshad @ Tinku Bangoli, S/o Jamil R/o Jhuggi No. 38/B-23, Jahangirpuri, New Delhi who is stated to be lodged in Tihar Jail in FIR No. 313/21 u/s 380/454 IPC, PS Janakpuri Delhi.

It is submitted by the IO that the all the accused persons are in JC since 02.07.2021 in FIR No.313/21 PS Janakpuri, Delhi. It is submitted by the IO that information regarding involvement of the abovementioned accused in the present case was received vide DD NO. 62A, the case property i.e. jewellery is in the custody of PS AATS, West, Delhi. The disclosure statement was recorded by HC Shirpal in DD No. 08 dated 01.07.2021, u/s 41.1 (D) CrPC PS AATS, West Delhi. The IO prays for interrogation and formal arrest of the abovementioned accused person.

Heard. Perused.

The present application is allowed. IO is granted permission to interrogate the abovementioned accused person who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow the IO to interrogate the abovementioned accused person as per rules. If required after interrogation, the IO is at liberty to arrest the accused person as per law and produce him before the concerned court/Duty MM within 24 hours.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

12.07.2021

FIR No: 36/21 Dated 05.02.2021

U/S:380/454 IPC

PS: Hari Nagar, Delhi

12.07.2021

Present:

Sh. Nishant Kumar, Ld. APP for the State (through VC).

ASI Niranjan Lal in person. LAC Ms. Poonam in person.

An application is moved by ASI Niranjan Lal requesting interrogation and formal arrest of accused Jai Siya Ram @ Tinku, S/o Dharambir, R/o C-854, Jahangirpuri, New Delhi who is stated to be lodged in Tihar Jail in FIR No. 313/21 u/s 380/454 IPC, PS Janakpuri Delhi.

It is submitted by the IO that the all the accused persons are in JC since 02.07.2021 in FIR No.313/21 PS Janakpuri, Delhi. It is submitted by the IO that information regarding involvement of the abovementioned accused in the present case was received vide DD NO. 62A, the case property i.e. jewellery is in the custody of PS AATS, West, Delhi. The disclosure statement was recorded by HC Shirpal in DD No. 08 dated 01.07.2021, u/s 41.1 (D) CrPC PS AATS, West Delhi. The IO prays for interrogation and formal arrest of the abovementioned accused person.

Heard. Perused.

The present application is allowed. IO is granted permission to interrogate the abovementioned accused person who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow the IO to interrogate the abovementioned accused person as per rules. If required after interrogation, the IO is at liberty to arrest the accused person as per law and produce him before the concerned court/Duty MM within 24 hours.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/THC/DELHI

12.07.2021

E-FIR No: 0432/21 Dated 05.07.2021

State Vs. Shiv Kumar

U/S: 379 IPC PS: Moti Nagar

12.07.2021

Present:

Sh. Nishant Kumar, Ld. APP for the State (through VC).

HC Narender in person.

LAC Ms. Poonam in person.

An application is moved by HC Narender requesting interrogation and formal arrest of accused Shiv Kumar S/o Keshav R/o Village Kunda, who is stated to be lodged in Tihar Jail in FIR No. 124/21 u/s 356/379/411/413/414/120B & 34 IPC.

It is submitted by the IO that the accused is involved in the present case and the case property i.e. mobile phone is in the custody of South West Special Staff. The disclosure statement was recorded by SI Anuj in DD No. 45A, PS Moti Nagar.

Heard. Perused.

The present application is allowed. IO is granted permission to interrogate the abovementioned accused person who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow the IO to interrogate the abovementioned accused person as per rules. If required after interrogation, the IO is at liberty to arrest the accused person as per law and produce him before the concerned court/Duty MM within 24 hours.

Copy of the order be given dasti to the IO, as prayed for.

(CHARAN SALWAN)

Duty MM/WEST/DELHI

12.07.2021

Picired One Copy God Hichlarender Hichlarender No7671W Usmati alsom